

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'H': NEW DELHI**

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

AND

SHRI BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER

**ITA No.581/DEL/2021
[Assessment Year: 2015-16]**

M/s G.S. Pharmaceuticals Pvt. Ltd. A-11, Industrial Estate, Meerut Road, Muzaffarnagar-251001, U.P.	Vs	Pr. Commissioner Of Income Tax, 13A-Subhash Road, Aayakar Bhawan, Dehradun, Uttarakhand,
PAN-AACCG5549B		
Assessee		Revenue

Assessee by	None (Withdrawal Application)
Revenue by	Shri Amit Katoch, Sr.DR

Date of Hearing	23.04.2024
Date of Pronouncement	23.04.2024

ORDER

PER BRAJESH KUMAR SINGH, AM,

This appeal by the assessee is directed against the order of the Principal Commissioner of Income Tax, Dehradun, dated 18.03.2021 pertaining to Assessment Year 2015-16.

2. In this appeal, the assessee has challenged the order passed u/s 263 by the Ld. PCIT, Dehradun. At the outset, in this case, the ld. Counsel for the assessee has moved an application for withdrawal of the appeal. The Ld. DR does not have any objection in this regard. Hence, we permit the withdrawal of the appeal of the assessee.

3. In the result, appeal of the assessee stands dismissed.

Order pronounced in the open court on 23.04.2024

Sd/-
[CHALLA NAGENDRA PRASAD]
JUDICIAL MEMBER

Sd/-
[BRAJESH KUMAR SINGH]
ACCOUNTANT MEMBER

Dated 23.04.2024.

SSK

Copy forwarded to:

1. Assessee
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi